

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 356 of 2018 &  
IA NO. 1349 OF 2018**

**Dated : 7<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Teestavalley Power Transmission Ltd. ... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Joshi  
Mr. Ankur Gupta  
Mr. Ankit Saini  
Mr. Abhishek Vats (TPTL)

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija for R-5  
  
Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan  
Ms. Parichita Chowdhary for R-7

**ORDER**

Finally six weeks' time is granted to the learned counsel for the respondents. They may file the reply along with IA on or before 25.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 08.04.2019 with advance copy to the other side.

List the matter on **12.04.2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

